## HIGH COURT OF KARNATAKA



## CIVIL JUDGE MAIN WRITTEN EXAMINATION 2023

సిలిలో న్వాయోధిలరెర ఝబ్యి లిఖిత్ర షరిల్ష 2023

## TRANSLATION PAPER

భాట్రంతరర త్త్రిం్రి

Date: 18.11.2023
Max Marks: 100
దినాంక: 18.11.2023
Time: 10.00 AM to 1.00 PM
సెటుయ: బిళిగ్గి 10.00 రిండ టుధ్యాచ్న 1.00 గంంి

## Instructions:

శుอజానెగెళు:

Write your register number only on the cover page in the space provided in the answer book and nowhere else. You shall not write your name or make any kind of marks disclosing your identity on any part of your answer book or additional answer book. Contravention of the above instruction will entail disqualification.
 టూత్ర బరేయెబిలచు, బిలరి ఎల్లియొం బరేయుబారుదు. నిట్ము గురుతన్ను


 గురియోగుత్తిరి.

| 1. Translate | the | following | deposition | to | Kannada |
| :---: | :---: | :---: | :---: | :---: | :---: |
| language: |  |  |  |  | Marks:15 |
| ఈ ชૃళ゙zoc' సె | Lైళి | W్నైస్నడ్ర భ | అసుఱాదిసి: |  | అంశగగభు: 15 |

## Cross-examination by the Counsel for plaintiff:

Ex.D-84 is prepared by me. I do not know under whose instructions I have prepared Ex.D-84. The contents of letter Ex.D-84 are true. I have prepared Ex.D-84 to pass on information to the plaintiff that we are receiving shortage in the materials supplied by him. I have narrated under Ex.D-84 the information provided to me by our Bharapur Plant. I have not produced the letter received by me from Bharapur Plant in this suit. It is true that I have not written complete address of the plaintiff as it is sent by Fax. The Fax number is not visible. On the basis of Report from our Bharapur Plant, I have stated details of shortfall to the extent of 207 metric tons. I have written Ex.D-84 in respect of supply of 3 rd Railway Rake loaded on 02.01.2008. I do not know as to who was our representative at Hosapete during that period. I can't say whether Ex.D-84 was produced for the first time during 2011 before Hon'ble Supreme court on 30.01 .2011 . It is false to suggest that our Advocate in his Legal Notice has also not referred to the details mentioned in Ex.D-84.

It is true that Ex.P-1197 never show any reference to letter Ex.D-84. Witness states that Advocate need not refer each and every letter and its details in the reply notice. Our Legal Department might have issued instructions to our Advocate to prepare reply Ex.P-1197 but I do not know exactly who has instructed to prepare
such reply notice. It is true that the shortfall about 207 metric tons as referred to under Ex.D-84 is not stated under Ex.P-1197. It is true that we have not separately stated about 207 metric tons details in our written statement and also in examination-in chief with regard to $3^{\text {rd }}$ Rake as mentioned under Ex.D-84.

In our written statement I have detailed the shortage in metric tons in Column No. 4 in respect of Rail Rake Nos. 1 to 6 in serial order. We have prepared such statement based on our Chargeable Weight of Railway Receipts and the details of materials supplied through C.T.A. Logistics. In respect of $3^{\text {rd }}$ Rake there is shortfall of 134.26 metric tons. Even in counter claim the same 134.26 at page No. 12 is stated. In my written statement at Page No.5, total quantity received is mentioned as 2334.74 whereas in counter claim same weight is mentioned as 207 metric tons. According to me, both entries are correct because while preparing Ex.D-84 it was on going process.

## 2. Translate the following Passage as extracted from a Judgment to Kannada language: Marks:15



అంశగชళు: 15
This is a suit for partition filed in respect of Sy.No. 156 A/1 measuring 2.00 acres situated at Metri Village. PWs-1 and 2 have reiterated the plaint averments in their evidence. It is the specific case of the plaintiff that, suit schedule property was allotted to his father in a partition held between his father and his brothers. Unfortunately no document is produced before the Court to show that, the property in question was originally came to the plaintiff's
father as stated in para 4 of the plaint. 1968 document is referred to in the plaint, but such document is not made available before the Court. The only document produced before the Court is RTC Ex.P-6. Ex.P-6 disclose that, an extent of 3.20 acres is standing in the name of one K.Pampanna. Whether the said person K.Pampanna is the father of plaintiff or not is not clear. Cause title disclose that, the name of the father of plaintiff as Kurubara Pampanna. On going through the plaint paragraph 4, the plaintiff clearly states that, the suit schedule property came to his father in a partition took place in the year 1968. The plaintiff has not attempted to produce the 1968 partition deed, even after referring to the said document in the plaint.

On going through the plaint allegations and the evidence lead before the Court, the main grievance of the plaintiff is that, portion of suit schedule property was sold by defendant No. 1 and 2 and husband of defendant No. 3 and 4 in favour of defendant No. 8 and defendant No. 8 in turn has sold the same in favour of defendant No. 6 and 7. The sale deeds are produced before the Court. On going through the Certified copies of sale deed Ex.P-1, it is seen that the $8^{\text {th }}$ defendant has sold an extent of $16 \times 10 \mathrm{ft}$ plus some more portion in favour of one Onkarappa the $6^{\text {th }}$ defendant herein for a valuable sale consideration. On going through the sale deed, there is absolutely no reference to the survey number in any manner. It is just stated that, a vacant plot situated in $4^{\text {th }}$ ward of Metri is sold in favour of $6^{\text {th }}$ defendant. Ex.P-2 is also a sale deed executed by $8^{\text {th }}$ defendant in favour of the $7^{\text {th }}$ defendant herein,
wherein similar description of property is stated. The $3^{\text {rd }}$ sale deed is Ex.P-4 wherein $6^{\text {th }}$ defendant Onkarappa has purchased property to the extent of 16 Mola x 42 Mola property situated in $4^{\text {th }}$ ward of Metri village. There is absolutely no link document to show that the properties covered under Ex.P-1 to 4 are in any way related to suit property in any manner. The plaintiff alleged in the plaint that, suit schedule property is sold in favour of defendant No. 6 and 7 by $8^{\text {th }}$ defendant. Hence, it would be very difficult to link these plots sold in favour of defendant No. 6 and 7 to the suit property in the absence of valid documents.

## 3. Translate the following deposition to English language:



 నేనెగి సెంబంధిసిదు జమిలుు శబళి మొశసెళ్ళి గ్రలుదల్లిదా అదఫ్రి జి.ఎనో.శెలులు
 జమిలనిన టొలల ఈగగ్గె 5-6 టెఱ్గగళింద నాను రుం.50,000/- సెల

 అల్లి ఱురిజయుటాగిరుత్తెది ఎందు నుఱియుత్తారి. ఆరిఠఁటియు డెసెరినెల్లి ఎనాదరం

 ఎిందు సెడియొతంత్రరా.







 నంతర బంతు ఆఱెలలి ひుంఠియు ఖ்సెలు 10 తంగెళ నంతర బందితు ఎండు



 ఎంబ బగ్గి ఎిటెరెట్న్ను అందెరి సెటెక నంబరా, ఎఙ్ట్టు ఎశరా ఎంబిత్యాది ఎల్ల్ల
 もళురినుత్తల్తరి ఎండెరి సేరి.
3. నెన్న ఒందుటెరా ఎశరి జమిలనినెల్లి నాను 70 ఫ్పంటాలో జిలఁళ టుత్తు 100 భొల



 సరియెల్ల.
4. Translate the following Passage as extracted from a Judgment to English language: Marks:15
 అంశగగళు: 15

1. ఈ దలటియు ఒందినిల త్రేతిలాదియు టలది బల్యంంినింద ひం.2,00,000/- గెళ






 జoలరి ఈ దాటొయన్ను సెల్లిసిరుత్తరరి.






 నిటి-1 దలమలాకియు ది:25.04.2018ర ట్లెయఫ్తి గలల చొలరి సల్లిసిరుట

 నిటి-5 రిందే నిటి-7 ఒందునొల ట్రేతిటాదిగొ టాది బల్యంశ్ర జారి టృడిదు నீలోటిలసోగెళు అంభి ఈపెరా, నిటి-8(ఎ) రిందు నిలి-12(ఎ) సెదేరి అంజ゚
 స్టైటటాటింటా ఆగిరుత్తైి.




 టుంజూరు టూడిరుฝ్రుదు ళండు బందిరుత్తది. టుందుటెరిదు, త్రుతిటాదియురు



 బిझులరాగిరుత్తరర ఎంబుదు శ్డు బందిరుత్తది.

## 5. Translate the following document to Kannada language:

Marks: 20
 అంశగకళు: 20

## RELEASE DEED

This DEED OF RELEASE executed on this the $18^{\text {th }}$ day of November 2023 by Ramesh S/o Ganesh residing at No.23, $9^{\text {th }}$ cross, Jayanagar hereinafter referred to as the RELEASOR of the One Part;

AND IN FAVOUR OF
Satish S/o Ganesh, residing at No. 46, 7th cross, RPC layout, Vijayanagar hereinafter referred to as the RELEASEE of the Other Part;

The term RELEASOR and RELEASEE shall mean and include their heirs, executors, legal representatives and assigns.

WHEREAS the property measuring an extent of 1200 sq.ft and building thereon situated in Door No. 40 in Salagame Village within
the limits of Hassan District was acquired by the father of the Releasor and Releasee under sale deed dated 01.02.1992 from one Sarvesh which is registered as Document No. 2023 of Book 1 volume 72 in pages 53-63 on the file of the Sub Registar of Hassan.

WHEREAS the father of the Releasor and the Releasee died intestate leaving behind the Releasor and Releasee as his class I legal heirs.

WHEREAS the property more fully described in the Schedule hereunder is one of indivisible properties and it has been agreed by the Releasor to release his undivided $1 / 2$ right and share in the property in favour of the Releasee and the Releasee has also accepted for the same.

## NOW THIS DEED OF RELEASE WITNESSETH AS FOLLOWS;

THAT the RELEASOR did not received any consideration from the RELEASEE herein has released and relinquished his undivided $1 / 2$ right in the property morefully described in the Schedule hereunder in favour of the Releasee herein.

THAT the RELEASOR hereafter do not have any right, title, interest over the schedule mentioned property and the RELEASEE hereafter enjoy the same absolutely with full right, title and interest over the property more fully described in the schedule hereunder.

THAT the RELEASOR covenant and undertake to execute any further documents that may be necessary for assuring the title in favour of the RELEASEE herein in respect of the property more fully schedule at the cost of the RELEASEE.

## SCHEDULE PROPERTY

All the part and parcel of property bearing No. 40 situated at Salagame Village Hassan District measuring 1,200 sft. (40x30) with building having plinth area of 300 sft . and bounded on:

| East by : | Property No. 41 |
| :--- | :--- | :--- |
| West by : | Property No. 43 |
| South by : | Property No. 42 |
| North by : | Property No. 44 |

In witness Whereof the RELEASOR and RELEASEE have set their hands and Signatures on the day, month and year first above written in the presence of

WITNESSES:
RELEASOR

RELEASEE
1.
2.

## 6. Translate the following document to English language:

Marks: 20
 అంశగళుర: 20

ఫ్రుళ్రిగి చేoరు






 సేఠరిరుత్తరరందు తిళియొపుచు.





 ఆడృళితంక్కళరు, నియిఠజజికరు సొలిరుత్తారిందు తిళియుఖ్రుదు.










 ఱుత్ర ఇదాగిది.




 బరెసిరుటె శ్రయుశ్రిగి శరారు ఇదాగిరుత్తుది.


 టూడిసిడింట్టై ప్రయుళ్రాగి ఈరారు తత్ర ఇదాగిది.


 దాన, ఈరారు, బ్యాంశో ఆధారర నాలగెళు, అట్యాజెబెంటా, ఇతరరి




 శ్రయుళ్రిగి ప్రారు తేత్ర ఇదాగిరుత్తది.




 నొలందాటెణి టోడిసిరొండెలు బద్దురాగిరుత్తర్రి.






 ఇదాగిరుత్తదా.

 సృృ్టినుత్రుదాగలిల టృడుతె దలగిల్ల.

## జ్తియ్రల స్త్రు


 లుళ్ళెద్దెర ట్లై దలలి నేటుగి శింळలు ఒట్టిరుతె జటిలనిగొ ఔప్పుబందియోగి:



ది్ష్షణఫ్ర్ర : రత్తె.
 ఱిృదాలనిల ఱృటిణగుళు

ఎరుడినిన ఱృటిรగుతు

సౌళ్షిగెళు:
1.
2.

